

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 1488/96.

Date of Order: 22-10-97.

Between:

P.S.Kumar.

.. Applicant.

and

The Union of India, rep. by the
Director General, Telecom, New Delhi.

2. The Sub Divisional Engineer,
B.H.E.L. MIG Telephone Exchange,
Hyderabad-32.
3. The Divisional Engineer, Telephone
External, Lingampalli, Hyderabad.
4. The General Manager, Telephones,
External, Lingampalli, Hyderabad.

..

Respondents.

For the Applicant: Mr. Ch. Ganesh, Advocate.

For the Respondents: Mr. V. Rajeswar Rao, AGSC.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRAAD MEMBER (ADMN)

The Tribunal made the following r:-

None present for the applicant. Mr. Rajeswar Rao
for the Respondents.

The OA is dismissed for non-prosecution.


Duty Registrar.

To

1. The Director General, Telecom,
Union of India, New Delhi.
2. The Sub Divisional Engineer,
BHEL, MIG Telephone Exchange,
Hyderabad-32.
3. The Divisional Engineer, Telephones, External,
Lingampalli, Hyderabad.
4. The General Manager, Telephones, External, Lingampalli, Hyderabad.
5. One copy to Mr. Ch. Ganesh, Advocate, HIG Block-1 F-9
Bagh Lingampalli, Hyderabad-44.
6. One copy to Mr. V. Rajeswar Rao, Addl. AGSC. CAT. Hyd. (7) One copy

pvm.

22/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 22/10/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No. .

in

C.A.No. 1488/96.

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

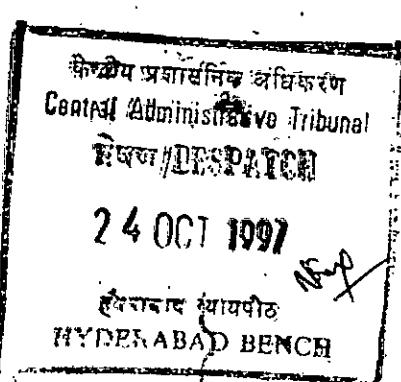
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected

No order as to costs.



23
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.Nos. 259/98 ~~in~~ 260/98 & 261/98

in O.A. 1488/96.

Date of Order: 2-4-98.

Between:

P.S.Kumar.

Applicant in All M.As.

and

1. The Union of India, rep. by the Director General, Telecom, New Delhi-1.
2. The Sub Divisional Engineer, BHEL, MIG Telephone Exchange, Hyderabad-32.
3. The Divisional Engineer, Telephones External, Lingampally, Hyderabad.
4. The General Manager, Telephone External, Lingampally, Hyderabad.

.. Respondents in all MAs.

Adr the Applicant: Mr. K.Venkateswar Rao. Advocate.

For the Respondents: Mr. V.Rajeswar Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

MA 259/98: (Condone delay petition)

Heard Mr.K.Venkateswar Rao, and Mr.V.Rajeswar Rao for the Parties(in 3 M.As)

The reasons given in the MA for condonation of delay are not convincing and they are not therefore accepted.

M.A. is disallowed.

M.A. 260/98(Restoration Petition):

~~MA 260/98~~. The O.A. was dismissed for default after ample opportunities were provided to the applicant for hearing the case.

The reasons given in the MA for restoration of OA are not adequate or convincing.

The MA is therefore disallowed.

M.A. 261/98 (Direction petition):

No direction for implementation of an order of this ~~of this~~ Tribunal passed in February '94 can now be issued at this stage when another OA for the same subject filed subsequently (OA 1488/96) was dismissed for default.

The applicant is, however, free to file a fresh OA challenging the impugned Annexure to this, MA if he is so advised. He has the liberty to adopt any arguments which, even if argued on earlier occasion, is relevant to his present grievance. Thus the MA is disposed of.

Deputy Registrar
Deputy Registrar

To

1. The Director General, Telecom
Union of India, New Delhi-1.
2. The Sub Divisional Engineer, BHEL
MIG Telephone Exchange, Hyderabad-32.
3. The Divisional Engineer, Telephones External
Lingampally, Hyderabad.
4. The General Manager, Telephone External
Lingampally, Hyderabad.
5. One copy to Mr. K. Venkateswar Rao, Advocate, CAT Hyd.
6. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
7. One spare copy.

pvm

13/4/98

I Court

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 2-4-1998

ORDER/JUDGMENT

M.A./R.A./C.A. No. 259, 260 and 261/98

in

O.A. No.

1488/96

T.A. No.

(W.R.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

